

Shri Radha Raman: May I know, Sir, if provincialism is included in 'social tensions'?

Mr. Deputy-Speaker: He said so.

Shri Punnoose: The hon. Minister made reference to one Mr. Chacko. Does he mean the hon. Member of this House?

Shri K. D. Malaviya: No, Sir.

PROVIDENT FUND ACCOUNTS (INDIA AND PAKISTAN)

*1809. **Shri Badshah Gupta:** Will the Minister of Finance be pleased to state the present position of India and Pakistan respectively regarding the progress made in the transfer of Provident Fund Accounts of officers of the undivided Government of India who opted for either country (India and Pakistan)?

The Parliamentary Secretary to the Minister of Finance (Shri B. R. Bhagat): According to the latest information available the number of Provident Fund Accounts due to be received from Pakistan is 1,666 and of that to be sent to Pakistan is 3,094.

Shri Badshah Gupta: May I know, Sir, if any agreement has been reached between the two Governments about the repayment of these amounts?

Shri B. R. Bhagat: This is in accordance with the Partition Council's decisions that each country, India or Pakistan, became liable for the provident funds of Government servants of undivided India.

Shri Badshah Gupta: What is the amount due to those that have opted for the Indian Union?

Shri B. R. Bhagat: The information regarding the amount is not available.

Shri Gidwani: Will Government consider the feasibility of paying all the claims of those officers who have opted for India as six years have passed and some of them have not received their payments yet?

Shri B. R. Bhagat: The case of unilateral payment does not arise. The whole thing is being worked on the basis of the Partition Council's decisions and every effort is being made by both Governments to speed up the settlement of the claims.

DETENUS

*1810. **Shri K. P. Sinha:** Will the Minister of Home Affairs be pleased to state:

(a) the total number of detenus in India in the months of January, February and March, 1953; and

(b) how it compares with the same period last year?

The Deputy Minister of Home Affairs (Shri Datar): (a) The total number of detenus at the end of each of these three months was 371, 336 and 301, respectively.

(b) The corresponding figures for these three months last year were 1835, 1661 and 1625, respectively.

Shri K. P. Sinha: May I know whether the Government of India have received any grievances from the detenus of Bihar?

Shri Datar: We have not received any complaints here.

Dr. Suresh Chandra: How many of these detenus are from Hyderabad?

Shri Datar: On 21.1.53 there were 12; on 28.2.53 there were 12. On 31-3-53 there were only 3.

Shri Punnoose: Can I know how many detenus are there for political reasons and how does the present number compare with that of last year?

Shri Datar: I have not got the break-up here.

Shri A. M. Thomas: May I enquire whether detenus have been released through orders of court and if so, how many?

Shri Datar: That figure I have not got.

Shri Punnoose: Can I know, Sir, how many detenus are detained outside their province and whether any complaints have been received from them to be shifted back to their province?

Shri Datar: That information was not asked for and I shall be glad to supply that information.

Dr. S. P. Mookerjee: Will the hon. Minister be pleased to state how many of the detenus were released on the advice of the Advisory Board?

Shri Datar: I have already stated that I have not got that information here.

DELHI POLICE (RE-ORGANISATION)

*1811. **Shri M. S. Gurupadaswamy:** (a) Will the Minister of Home Affairs be pleased to state whether a scheme for the re-organisation and re-enforcement of the Delhi Police has been drawn up?

(b) What are the main features of the scheme?

(c) In what way will the scheme help to improve economy and efficiency?

The Deputy Minister of Home Affairs (Shri Datar): (a) Yes.

(b) The scheme envisages the strengthening of both armed and unarmed branches of Police, laying particular stress on the Armed Reserve, the communication system and the fleet of vehicles so that it may become a sufficiently mobile and efficient force.

(c) The scheme, when fully implemented, would result in efficiency as the inadequacy in its strength will be removed and its mobility increased so that it can fully cope with its responsibilities. The scheme would involve additional expenditure and is not intended to show any saving, on the present budget; the aspect of economy has now been taken fully into consideration in drawing up the details of the scheme.

Shri M. S. Gurupadaswamy: May I know, Sir, what is the total strength of the Delhi Police at present?

Shri Datar: The total strength of the Delhi Police so far as the constables are concerned is about 9,200. There are about 700 lower officers and about 40 higher officers.

Shri M. S. Gurupadaswamy: May I know how long Government will take to implement the new scheme?

Shri Datar: The first part of the scheme has been implemented. There are two stages which are being implemented gradually, if possible, in the course of this year.

Shri Radha Raman: May I know, Sir, what will be the total strength of the police force after the scheme has been fully implemented?

Shri Datar: The total strength may be in the neighbourhood of about 10,000.

Shri Feroze Gandhi: As a part of the scheme, will Government consider providing at least clean uniforms to the police?

Shri Datar: We shall consider that also.

Shri G. P. Sinha: May I know whether the reorganisation includes transfer of top-ranking police officers from this place to other parts of the country in view of the fact that they have not efficiently dealt with the Jan Sangh movement?

Shri Datar: I repudiate the insinuation. Transfers are not a part of the reorganisation, but of routine work.

Shri M. L. Dwivedi: May I know if in the implementation of this scheme there will be any transfers from the neighbouring States; we receive their officers. Our officers are also sent there.

Shri Datar: Yes, we are in co-operation with the neighbouring States; we receive their officers. Our officers are also sent there.

Shri Badshah Gupta: May I know the additional amount of money required for the enforcement of the new scheme?

Shri Datar: The additional amount would be more than 1 crore and 45 lakhs of rupees.

Shri M. S. Gurupadaswamy: May I know whether in the new scheme any consideration has been given to the control of traffic in Old Delhi as well as New Delhi.

Shri Datar: That is already being taken up. More attention will be paid to more efficient control.

EXEMPTION FROM ESTATE DUTY

*1812. **Shri M. L. Dwivedi:** Will the Minister of States be pleased to refer to the news item appearing in the *Leader Allahabad*, dated the 22nd February, 1953 and state:

(a) whether any representation has been made by the princes of Saurashtra seeking exemption from the proposed Estate Duty;

(b) whether Government have formulated any policy or taken any decision on the issue; and

(c) the reply, if any, given by Government to the representation?

The Deputy Minister of Home Affairs (Shri Datar): (a) Yes.

(b) and (c). This matter is still under consideration and no reply has been sent.

Shri M. L. Dwivedi: May I know, Sir, in addition to the princes from Saurashtra any other princes have been claiming exemption from this duty?

Shri Datar: We are receiving representations from princes in all parts of India.

Shri M. L. Dwivedi: May I know if in addition to the princes any other category or class of persons are also